

SYNOPSIS

That the applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal for demolition of unauthorized and illegal construction of concrete structure including a 180 feet long cave and a temple Complex by Shri Mata Baisnodevi Temple Trust /Respondent No. 1 after cutting of trees and leveling top of a Jamukan (small hill) in Nayagrah District in Odisha. Further, the Respondent Trust also cutdown the trees on the forest and construct a three-kilometer approach road to the hill top from the village road. The Trust also made stairs from the parking area to the hilltop i.e about 1 KM long by cutting down the tree and changing nature of the land. The Respondent Trust also without any permission or approval in violation of the Forest (Conservation) Act, 1980 and environmental laws operates a Main Temple and other temples in that Complex, which includes temples for Baba Bhairo, Mahavir, and Ardhakumari, along with a Jagyan Mandap and Bhoga Mandap. The temple discharged the waist water from its kitchen and dumped other garbage on the mountain. As thousands of people visit the spot daily and lakhs of the people various festival, they also create sever pollution by throwing plastic bottles and polyethene. The RTI replies of the authorities/State Respondent shows that the activities by the Temple Trust is without any permission from any authorities. The Trust violated the Forest Conservation Act as Forest land was encroached and after cutting of tress and leveling the land and changing the nature, the Trust made a road. The applicant prays to the Hon'ble tribunal to order for removal of existing Construction on the hill top of the land along with imposition of Environment Compensation against the violators, Hence the application.

LIST OF DATES

2023-2024: Massive tree cutting and levelling of land by the Respondent No. 1 at Jamukon mountain and near by forest area of Mouza Chorkhol under Odagaon Tahasil of Nayagrah District.

27.08.2024 and 20.09.2024 : DFO, Nayagarh and The Tahasildar, Odagaon respectively furnished information under RTI act that no permission is granted for the construction or road construction in the forest area.

2025 : A temple Complex was inagurated on till top of Jamukan Mundia.

10.02.2026 : SPCB, Odisha furnished information under RTI Act that no CTO or CTE is granted for construction of temples.

13.01.2026 : The applicant made a formal written representation to the State authorities arrayed as respondents here in this OA regarding the illegal and unauthorized constructions made by the Respondent No. 1.

02.02.2026 : The Forest Department of Government of Odisha forwarded the representation of the Applicant to the PCCF & HoFF, Odisha on and directed to inquiry the matter and take necessary action. But no action has been taken in the case.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Dillip Kumar Samantaray **...Applicant**

-Vrs.-

Shri Mata Baishnodebi Charitable Trust and Ors. **...Respondents**

MEMO OF PARTIES

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, resident of Bajrakot,Po-Baunsagarh,PS- Ranpur, Dist-Nayagarh, Odisha, PIN-752026, M-9853632850, email: dillipsamantaray476@gamil.com

... Applicant

-Versus-

1. Shri Mata Baisnodevi Temple Trust, through its Managing Trustee, At - Jamukan, Po – Baunsagadia, Ps - Odagaon, Dist – Nayagarh,Odisha - 752080, M- 8112005221
2. State of Odisha through Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fsec.or@nic.in
3. Principal Secretary, Department of Revenue and Disaster Management, Government of Odisha, Secretariat Building, Bhubaneswar -751001, revsec.od@nic.in
4. Principal Chief Conservator of Forests (PCCF) & Head of Forest Force (HoFF), Odisha, is located at Aranya Bhawan, Plot No. GD-2/12,

Chandrasekharpur, Bhubaneswar-751023, email:
affn.pccfodisha@gmail.com.

5. District Collector, Nayagarh, At/po- Nayagarh, Odisha –752069, email :
dm-nayagarh@nic.in
6. Divisonal Forest Officer, Nayagarh. At/Po/Dist-Nayagarh, Odisha, PIN-
752069, email: dfo.nayagarh@odisha.gov.in
7. Tahasildar, Odagaon, At/Po – Odagaon, Dist – Nayagarh, Odisha, PIN –
752081, email: tah.odagaon@nic.in
8. Block Development Officer, Odagaon, At/Po – Odagaon, Dist –
Nayagarh, Odisha, PIN – 752081, email: ori-odagaon@nic.in
9. Superintendent Engineer, Rural Works, Nayagarh Division, At-
Nabaghanapur (Near DRDA Office), At/Po/Dist- Nayagarh, Odisha, PIN
- 752070, email : rdsec.or@nic.in.
10. Member Secretary, State Pollution Control Board, A/118, Unit – 8,
Nilakantha Nagar, Bhubaneswar, PIN- 751012, Odisha Email :
paribesh1@ospcboard.org

CUTTACK

By the Applicant through Counsel

DATE:- 07.05.2026



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

email : akhand111@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. _____ /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
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In the matter of:

Dillip Kumar Samantaray **...Applicant**
-Vrs.-

Shri Mata Baishnodebi Charitable Trust and Ors. **...Respondents**

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That the applicant is a practicing advocate and environment activist and permanent resident of Nayagarh District and have filed many cases before this Hon'ble Tribunal for protection of environment and ecology.

5. That a temple complex has been constructed with a main temple named “Baishnodevi Temple” on the hilltop of Jamuban Mundia (a small hill), located in Charkhol Mouza of Saradhapur Gram Panchayat under Odagaon Tahasil, Nayagarh District, Odisha. It is constructed and managed by a trust named Shri Mata Baishnodebi Charitable Trust/Respondent No. 1. The Trust has encroached forest land and mountain schedule land having natural dense forest. In the year 2023, Prior to the construction of the said temple, standing trees on the hilltop were illegally felled, and the hilltop was leveled by removal of natural rocks, resulting in irreversible damage to the natural geomorphology and ecosystem. Further, for the purpose of providing access to the hilltop, forest land was illegally cleared, and thousands of trees were cut to construct a road, without obtaining any prior clearance or approval under Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 and EIA Notification, 2006. Heavy machineries are being used to clear the forest and making way to the Temple. During festival functions (Mela) are being organized and temporary shops are being opened for the public that creates serious pollution in the hill top as the water and garbage are being thrown to the forest area. Now, some constructions are under way at the hill top by the Respondent Trust. But all the state Respondent though informed by the Applicant through a representation has not taken any action in the matter ignoring the mandate to them under the various legal provisions.

6. The applicant has collected different photographs of the site where forest has been cleared to make an approach road to reach the foot hill vehicles parking area. The forest land is levelled by Heavey machineries

and nature of the land has already been changed by the Temple Trust by making a motorable Road. Many structures including main temple and a 180 feet long cave has been constructed in between 2023 and 2024 and inaugurated in 2025. Now some structures are under constructions and some are ongoing. The pictures also shows that there are many vehicles parked in the foot hill and the parking area is managed by the Trust.

The Photographs showing construction of roads and Temple, Caves, temporary shops and parking area are Annexed as Annexure – 1 Series.

7. The following lands are used by the temple administration for various purposes including constructions of temple and other concrete structures by damaging natural form of the forest, mountain and other land and creating severe environmental degradation and pollution;

Forest Land Schedule:

- i) Khata – 6, Plot – 176/198, Mouza- Chorkhol, Land type - **Jungle 2**, Area in Ac – 2.160
- ii) Khata – 6, Plot – 76/197, Mouza- Chorkhol, Land type - **Jungle 2**, Area in Acre – 9.650

After cutting of trees and leveling of the forest land a road is constructed to the parking place of the Temple.

Mountain Land Schedule having dense Forest:

- iii) Khata – 4, Plot – 177/196, Mouza- Chorkhol, Land type - **Parbat 2(Hill)**, Area in Acre – 9.880 – The Temple trust encroached the land and cutdown the trees from the land and leveling of natural rocks constructed Mata Vaishno Devi Temple and other structure and walking path to the temple and Kaal Bhairab Temple on another side.
- iv) Khata – 3, Plot – 176, Mouza- Charkhol, Land type - Taila 2, Area in Acre – 13.060 - The Temple trust encroached the land and cutdown the trees from the land and leveling of natural rocks constructed a Road for walking path from vehicle parking area to Vaishno Devi temple at the hill top. It is also used for construction of small temple of Mata

Baisho Devi at foothills after felling of trees and leveling of land.

The Copy of RoRs along with translation are Annexed as Annexure -2 Series.

8. All the constructions made by the Temple Trust and changing of natural from of this land in Forest and mountain after falling down valuable, old and big trees standing over there is totally illegal and the work done by the Respondent No. 1 attracts environmental legislations for imposing penalty and Environmental Compensation for irreparable loss to the Environment. The Applicant through RTI replies get to know that no authority has given any permission for such type of indiscriminating works in the name of the Temple by the Respondent No. 1. The DFO, Nayagarh on 27.08.2024 and The Tahasildar, Odagaon on 20.09.2024 furnished information under RTI act that no permission is granted for the construction or road construction in the forest area. Further, on 10.02. 2026 SPCB, Odisha furnished information under RTI Act that no CTO or CTE is granted for constructions of any structures.

The Copy of the RTI replies from different authorities are annexed as Annexure-3 Series.

9. That thousands of devotees and visitors are visiting the site daily/regularly and loudspeaker used by the temple administration and vehicular movement leading to Air pollution. Water pollution due to unregulated disposal of plastic waste, food waste, and sewage in the hill top as there are cooking of food for thousands of people at the hill top. Noise pollution and ecological disturbance for are risk of landslides, soil erosion. There are visible numbers of wild animals in the said forest area and but due to human intervention into the forest, there is threat to their life. On the foot hill, a parking complex is there and more than 50 Vehicles

of devotee also creates severe vehicular pollution in the area. The temple trust has collected Rs. 10 for two-wheeler and Rs 70 to 100 for four wheelers. The google earth image show that how a road is constructed in between a Forest area to the foot hill of Jamukan hill after removing trees from the forest. Mata Baishnodevi Temple along with kaal Bhairav temple are constructed there. Parking area is also clearly visible. For better understanding the applicant marked A, B and C in the map.

- From the Point A to Point B about **4 KM**, the road constructed is on Forest land Schedule (i) & (ii) i.e on Plot No. 176/198 and Plot No. 76/197 in Khata No. 6.
- From Point C to Mata Baisnodevi Temple is about **1 KM** the road is constructed on land having dense forest on Khata No. 3 and Plot No. 176 after cutting of trees and levelling natural rocks of the hills. A small temple (Ardhakumari) has also been constructed after removal of trees.
- On Khata No. 4 and Plot No. 177/196, the walking path, main temple of Mata Baisnodevi, Kall Bhairab Temple and Mahvir Temple has been constructed after cutting down valuable trees.

The copy of Google Earth image and Monetary Receipt of the Parking area is Annexed as Annexure – 4 Series.

10. The State Respondents has not taken any steps for removal of unauthorized constructions and action against the Temple Trust for cutting of tress from the forest land and mountain area and degrading the local ecology and Environment. Rather as per media report, a decision was made in the Office of BDO, Odagaon in presence of Rural Works Department Officials for construction of Pucca Road to the Baishnodevi. The BDO and officials of Rural Works without taking approval of Govt. of India took a decision to construct a Pucca road on Forest Land, which is

totally illegal and arbitrary action on part of BDO, Odagaon and officials of Rural works Section, Nayagarh.

The copy of Paper clipping and its translation is annexed as Annexure – 5.

11. The applicant approached the state respondents for action against the Respondent and request for removal of unauthorized constructions and action against the Trust for cutting down thousands of trees from the forest area for making an approach road to the Temple. The applicant on 13.01.2026 made a formal written representation to the State authorities arrayed as respondents here in this OA. But no action has been taken against the Private Respondent which encroached more than 33 acres of land and made unauthorized construction of buildings and road. The Forest Department of Government of Odisha forwarded the representation of the Applicant to the The PCCF & HoFF, Odisha on 02.02.2026 and directed to inquiry the matter and take necessary action. But till yet, no action has been taken against the Respondent No. 1.

The Copy of the Representation and the forwarding letter by Forest Department to the PCCF & HoFF, Odisha are annexed as Annexure-6 Series.

12. That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present but also set precedents for the future. It is humbly prayed the present matter be treated with same level of urgency and importance by this Hon'ble Tribunal.

GROUND

The Applicant is filing the present Original Application from amongst the following grounds:

1. That Respondent No. 1/Temple Trust has made unauthorized constructions of temples, caves and made a road by cutting of trees on forest land, which is a clear violation of the Forest (Conservation) Act, 1980, as section 2 of the act has put a bar on forest land to be diverted for non-forest purposes without prior approval from the Central Government.
2. That in view of the meaning of the word “Forest” in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity with the area of any forest. So, any activity without prior approval of the Central Government must cease. It is the duty of the state Respondents to ensure total cessation of all such activities. But, in the present case, the state authorities are silent on the matter even after a formal grievance was made by the applicant.
3. The RTI replies from the different authority shows that there is no permission, approval, or CTO & CTE to the Respondent No.1 for cutting of trees from the mountain and forest area and make any civil construction or road. But the state Respondents though aware of the facts, has put a close eye to the matter.
4. The Air (Prevention and Control of Pollution) Act, 1981, mandates that no activity causing significant emission of pollutants should be carried out without consent from the State Pollution Control Board. The unauthorized vehicle’s Parking area creates severe vehicular pollution in the forest area, which is illegal.

5. That the Article 48 A of the Constitution of India the State shall Endeavor to protect and improve the environment and to safeguard the forests and wildlife of the country. But in the present case state authorities has closed their eyes to the environmental degradation and the BDO, Odagaon and officials of Works Department took a decision to make the road concrete which is illegally made by the Temple Trust by removing trees on forest land.

6. That the gathering of crowds in the forest and mountains has made the environment more polluted. Plastic bottles, carry bags, left out foods and other garbage create the situation worst. The waste water from the temple and temple kitchen discharged to the mountain and all the garbage has been thrown to the areas, which clearly violated Environment Protection Act.

7. That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures, but on contrary the trustees of Respondent No. 1 are involved in such works that hamper ecological imbalance and huge loss to the forest environment and the state respondents are silent.

8. That the absence of any action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

9. That the Respondent Government Organizations would fail to uphold the provisions of the Environment (Protection) Act, 1986, Water

(Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, The Forest (Conservation) Act, 1980; in their true letter and spirit. And the Respondent No. 1 taking this advantage of public authorities has damaged the environment for its commercial gain.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. The Respondent No. 1 is presently also engaged itself damaging the environment, cutting down trees on forest land and making civil constructions on mountain after cutting down tree and removing natural rocks form. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector, Nayagarh to take immediate steps to stop all the non-forest use of Forest land in mouza Chorkhol under Odagaon Tahsil of Nayagarh District, Odisha pending final disposal of the Original Application. Hon'ble tribunal may direct state authorities not to sanction any funds for the building of pucca road withing Forest area without prior approval of Central Government.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Nayagarh; Tahasildar, Odagaon; DFO, Nayagarh, Officers of SPCB, Odisha and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal regarding environment law violation by the Respondent No. 1/Trust.

II. Direct Collector-District Magistrate, Nayagarh to demolish and remove of the illegal structures standing in the said land to protect the original form of the land and restore the same and to close down the unauthorized road constructed in Forest area and restore the same to its original form.

III. Impose Fine and Environment Compensation on Respondent No. 1 as there is irreparable loss to the environment and huge pollution due to the illegal and unauthorized activities in the forest land and mountain land due to massing tree cutting by the Respondent No. 1.

IV. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

DATE:- 07.05.2026

By the Applicant through Counsel



Akhand, Advocate

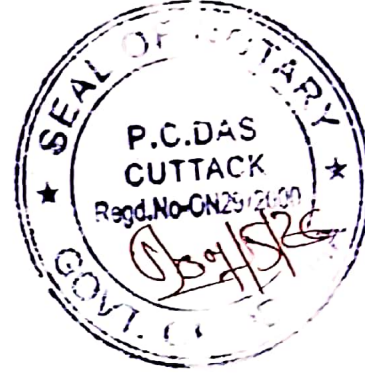
B.C.E. No.O-269/2023 . Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. /2026/EZ

IN THE MATTER OF: -

Sri Dillip Kumar Samantaray ...Applicant(s)

Shri Mata Baishnodevi Charitable Trust & ORS Respondents



AFFIDAVIT

I, Sri Dillip Kumar Samantaray, S/o Lingaraj Samantaray, resident of Bajrakot, Po-Baunsagarh, PS- Ranpur, Dist-Nayagarh, Odisha, PIN-752026 do hereby solemnly affirm and state as follows:-

- 1. That I am the Applicant in the above mentioned application and competent to swear this affidavit.
- 2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

Dillip Kumar Samantaray
DEPONENT

VERIFICATION

Verified on this the 7th day of May 2026 at Cuttack that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

Akhand
Advocate

Dillip Kumar Samantaray
DEPONENT



The above named deponent D.K. Samantaray,
Solomnly affirm on... 07/05/26
...being identified
by... Akhand, Adv.

Construction of Road after cutting of trees from Forest land and levelling of the forest land



*True copy
attested
Achar,tdv*



Construction over the Mountain after cutting of trees and levelling



Under Constructions buildings after cutting of trees and levelling the mountain



Constructions of stairs and artificial caves buildings after cutting of trees and levelling the mountain



Images of temporary shops and organising of Mela in hill top in various festivals



*True copy
attested
Achar, Adv*



BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA



ANNEXURE - 2 SERIES

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଚୋରଖୋଲ

ତହସିଲ : ଓଡଗାଁ

ଥାନା : ଓଡଗାଁ

ତହସିଲ ନମ୍ବର : 324

ଥାନା ନମ୍ବର : 118

ଜିଲ୍ଲା : ନୟାଗଡ଼

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| 2) ପ୍ରକାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ | | | ରକ୍ଷିତ ଅନାବାଦି | | | |
| 3) ସ୍ୱତ୍ୱ | | | | | | |
| 4) ଦେୟ : | ଜଳକର | ଖଜଣା | ସେସ୍ | ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ | ମୋଟ | 5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ |
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True copy
attested
Aschard, Adv

| ଖତିୟାନର କ୍ରମିକ ନଂ : 6 | | ମୌଜା : ଚୋରଖୋଲ | | | ଜିଲ୍ଲା : ନୟାଗଡ଼ | |
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| ପୁର ନମ୍ବର ଓ ଚକର ନାମ | କିସମ ଓ ପୁରର ଖଜଣା | କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି | ରକବା | | | ମତବ୍ୟ |
| | | | ଏ. | ଡି. | ହେକ୍ଟର | |
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| 64 | ବଗାୟତ ଦୁଇ | ଆମ୍ବ ବଗାୟତ | 0 | 1900 | | |
| 164 | ଆଡି | ପୋଖରି ଆଡି | 0 | 7300 | | |
| 117 | ଗୋଡର | | 6 | 0000 | | |
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| 158 | ଗୋଡର | | 0 | 6200 | | |
| 1 | ଜଙ୍ଗଲ ଏକ | ଶାଳ | 10 | 2600 | | |
| 163 | ଜଙ୍ଗଲ ଦୁଇ | ମେଲା | 21 | 8100 | | |
| 173 | ଜଙ୍ଗଲ ଦୁଇ | ମେଲା | 39 | 3700 | | |
| 179 | ଜଙ୍ଗଲ ଦୁଇ | ମେଲା | 20 | 9400 | | |
| 76/197 | ଜଙ୍ଗଲ ଦୁଇ | | 9 | 6500 | | |
| 176/198 | ଜଙ୍ଗଲ ଦୁଇ | | 2 | 1600 | | ବେଆଇନ ଦଖଲ ଶ୍ରୀ, ବନପୁରାଦେବୁଠା ଠାକୁରାଣୀ, ବିଜେ, ନିଜଗା, ମାପିତ ସମସ୍ତ, ଗ୍ରାମବାସିଙ୍କ ପକ୍ଷେ ଭ୍ରମରବର, ନାଏକ, ପିତା ଘନ ନାଏକ,, ସଦାଶିବ ନାଏକ, ପିତା ହଜାରି, ନାଏକ, ଜାତି ପାଣି, ବାସନ୍ତୀନ, ନିଜଗା, ହାଲ କିସମ ଚଉକା, ଦୁଇ । |
| 165 | ଜଳାଶୟ ଦୁଇ | ପୋଖରି | 2 | 6500 | | |
| 108 | ଜଳାଶୟ ଦୁଇ | କଟା କୁପ | 0 | 0600 | | |
| 13 plots | | | 122 | 3200 | | |

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Khatiyar Page Print Pay Land Revenue



BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଚୋରଖୋଲ

ତହସିଲ : ଓଡଗାଁ

ଥାନା : ଓଡଗାଁ

ତହସିଲ ନମ୍ବର : 324

ଥାନା ନମ୍ବର : 118

ଜିଲ୍ଲା : ନୟାଗଡ଼

| | | | | | | |
|---|------|------|-----------------------------|---|-----|--------------------------------|
| ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | | ଓଡିଶା ସରକାର ଖେତ୍ରାଟ ନମ୍ବର 1 | | | |
| 1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | | 3 | | | |
| 2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ | | | ଆବାଦ ଯୋଗ୍ୟ ଅନାବାଦି. | | | |
| 3) ସ୍ୱଭାବ | | | | | | |
| 4) ଦେୟ : | ଜଳକର | ଖଜଣା | ସେସ୍ | ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ | ମୋଟ | 5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ |
| | | | | | | |
| 6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ | | | | | | |
| BLANK SPACE FOR STAMPING | | | | | | |
| ଅତିମ ପ୍ରକାଶନ ତାରିଖ - 28/03/1984 | | | | | | |
| ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - | | | | | | |

| ଖତିୟାନର କ୍ରମିକ ନଂ : 3 | | ମୌଜା : ଗୋରଖୋଳ | | | ଜିଲ୍ଲା : ନୟାଗଡ଼ | |
|-----------------------|------------------|-----------------------------------|------|------|-----------------|--|
| ପୁର ନମ୍ବର ଓ ତରଫ ନାମ | କିସମ ଓ ପୁରର ଖଜଣା | କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି | ରକବା | | | ମତ୍ରାସ୍ୟ |
| | | | ଏ. | ଡି. | ହେକ୍ଟର | |
| 7 | 8 | 9 | 10 | | 11 | 12 |
| 172 | ଶାରଦ ତିନି | | 1 | 3400 | | ବେଆଇନ ଦଖଲ ନାରାୟଣ ନାହାକ,, ଓଗେର ମୁତାବକ ପୁର ନମ୍ବର, 167 । |
| 186 | ଶାରଦ ତିନି | | 0 | 2000 | | ବେଆଇନ ଦଖଲ ଗୋବିନ୍ଦ ସାହୁ,, ପିତା ନାରାଣ ସାହୁ, ଜାତି, ଗୁଡ଼ିଆ, ବାସସ୍ଥାନ ସରଧାପୁର, । |
| 187 | ଶାରଦ ତିନି | | 0 | 2400 | | ବେଆଇନ ଦଖଲ ଲିଙ୍ଗରାଜ, ସାହୁ, ଶ୍ୟାମ ସୁନ୍ଦର ସାହୁ,, ଖଲି ସାହୁ, ପିତା ବୃନ୍ଦାବନ, ସାହୁ, ଜାତି ଗୁଡ଼ିଆ,, ବାସସ୍ଥାନ ସରଧାପୁର । |
| 188 | ଶାରଦ ତିନି | | 0 | 2000 | | ବେଆଇନ ଦଖଲ କାଶି ସାହୁ,, ପିତା ଭାଗବତ ସାହୁ, ଜାତି, ଗୁଡ଼ିଆ, ବାସସ୍ଥାନ ସରଧାପୁର, । |
| 184 ପଦା | ଶାରଦ ତିନି | ଭ. ପର୍ବତ ଦ. ସରହଦ ମୌଜା ସରଧାପୁର | 2 | 0700 | | ବେଆଇନ ଦଖଲ କହେଇ, ନାହାକ, ଅପରି ନାହାକ,, ମହଙ୍ଗ ନାହାକ, ବଳଭଦ୍ର ନାହାକ,, ପିତା ବାଳି ନାହାକ, ଜାତି ପାଣ, ବାସସ୍ଥାନ ସରଧାପୁର । |
| 183/199 | ତଇଳା ଦୁଇ | ଭ. ପାହାଡ଼ ଦ. ସରହଦ ମୌଜା ପାସିପଲି | 0 | 1800 | | ବେଆଇନ ଦଖଲ ଗୁଙ୍ଗୁରୁ, ନାହାକ, ପିତା ଭିମ ନାହାକ,, ମଙ୍ଗୁଳ ନାହାକ, ଧରମ୍ବ, ନାହାକ, ଲୋଚନ ନାହାକ, ପିତା, ଉତ୍ତବ ନାହାକ, ଜାତି ପାଣ,, ବାସସ୍ଥାନ ସରଧାପୁର । |
| 167 | ତଇଳା ଦୁଇ | | 0 | 7600 | | ବେଆଇନ ଦଖଲ ନାରାୟଣ ନାହାକ,, ମାକଣ୍ଡ ନାହାକ, ପିତା, ଲିଙ୍ଗରାଜ ନାହାକ, ଜାତି ପାଣ,, ବାସସ୍ଥାନ ଦୁର୍ଗା ପ୍ରସାଦ,, ରାମ ନାହାକ, ପିତା ପବନା, ନାହାକ, ଲତୁ ନାହାକ, ପିତା, ଦୁଖା ନାହାକ, ପୁନିଆ ନାହାକ, ଦୁର୍ଜ ନାହାକ, ପିତା ସୁକର, ନାହାକ, ମକଦମ ନାହାକ, ଲୋଚନ, ନାହାକ, ପିତା ମାକଣ୍ଡ, ନାହାକ, ଗଘା ନାହାକ,, ପିତା କାଳ ନାହାକ,, ଦୁଆରି ନାହାକ, ମଣି ନାହାକ,, ପିତା ଅରକ୍ଷିତ ନାହାକ, ଜାତି, ପାଣ, ବାସସ୍ଥାନ ସରଧାପୁର, ସଦା, ପଧାନ, ପିତା ଗୋପି ପଧାନ,, ଜାତି କନ୍ଧ, ବାସସ୍ଥାନ, ଗଜେନ୍ଦ୍ରପଲି । |
| 176 | ତଇଳା ଦୁଇ | | 13 | 0600 | | ସ 1984 ଏପ୍ରିଲ ମେଷ, କେସ ନମ୍ବର 521 ହୁକୁମ, ମୁତାବକ ପୁର ନମ୍ବର 175 ଓ, 176 ର ମତ୍ରାସ୍ୟ ନୋଟ ଖାରଜ, କରାଗଲା, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1487/84 ହୁକୁମ ମୁତାବକ ପୁର, ନମ୍ବର 176 ଏକର 27.06, ଡିସିମିଲି ସମ୍ପାନ୍ନ ଏକର 0.50, ଡିସିମିଲି ଖାରଜ ବାଖଲ ଖାତା, ନମ୍ବର 2/1 ରେ ।, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1479/84 ହୁକୁମ ମୁତାବକ ପୁର, ନମ୍ବର 176 ଏକର 26.56, ଡିସିମିଲି ସମ୍ପାନ୍ନ ଏକର 0.50, ଡିସିମିଲି ଖାରଜ ବାଖଲ ଖାତା, ନମ୍ବର 2/2 ରେ ।, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1477/84 ହୁକୁମ ମୁତାବକ, ପୁର ନମ୍ବର 176 ଏକର 26.06, ଡିସିମିଲି ସମ୍ପାନ୍ନ ଏକର 0.50, ଡିସିମିଲି ଖାରଜ ବାଖଲ ଖାତା, ନମ୍ବର 2/3 ରେ ।, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1471/84 ହୁକୁମ ମୁତାବକ ପୁର, ନମ୍ବର 176 ଏକର 26.06, ଡିସିମିଲି ସମ୍ପାନ୍ନ ଏକର 0.50, ଡିସିମିଲି ଖାରଜ ବାଖଲ ଖାତା, ନମ୍ବର 2/4 ରେ ।, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1486/84 ହୁକୁମ ମୁତାବକ ପୁର, ନମ୍ବର 176 ଏକର 0.50, ଡିସିମିଲି ଖାରଜ ବାଖଲ ଖାତା, ନମ୍ବର 2/5 ରେ ।, ।, ପଡ଼ିଆ ପତା କେସ ନମ୍ବର, 1470/84 ହୁକୁମ ମୁତାବକ ପୁର, ନମ୍ବର 176 |

| | | | | | |
|-----------------|----------|--|-----------|-------------|---|
| | | | | | <p>ଏକର 25.06, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/6 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1472/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 24.56, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/7 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1473/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 24.06, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/8 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1474/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 23.56, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର 0.50, ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ ଖାତା, ନମ୍ବର 2/9 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1475/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 23.06, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/10 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1466/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 22.56, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/11 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1464/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 22.06, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ ଦାଖଲ, ଖାତା ନମ୍ବର 2/12 ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1465/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 21.56 ସମ୍ପର୍କ, ରୁ ଏକର 0.50 ଭୂସମ୍ପତ୍ତି, ଖାରଜ ଦାଖଲ ଖାତା ନମ୍ବର 2/13, ରେ I, I, ପଡ଼ିଆ ପତା କେସ୍ ନମ୍ବର, 1468/84 ହୁକୁମ ମୁତାବକ ପୁଟ, ନମ୍ବର 176 ଏକର 21.06, ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ ଏକର, 0.50 ଭୂସମ୍ପତ୍ତି ଖାରଜ.</p> |
| 174/195 | ତରଳା ଦୁଇ | | 2 | 2800 | ବେଆଇନ ଦଖଲ ପୁନିଆ ନାହାକ,, ପିତା ସୁକୁର ନାହାକ, ଜାତି, ପାଣ, ବାସିଷ୍ଠାନି ସରଧାପୁର । |
| 168 | ତରଳା ଦୁଇ | | 1 | 8500 | ବେଆଇନ ଦଖଲ ନାରାୟଣ ନାହାକ,, ଓଗେର ମୁତାବକ ପୁଟ ନମ୍ବର, 167 । |
| 170 | ତରଳା ଦୁଇ | | 2 | 4800 | ବେଆଇନ ଦଖଲ ନାରାୟଣ ନାହାକ,, ଓଗେର ମୁତାବକ ପୁଟ ନମ୍ବର, 167 । |
| 171 | ତରଳା ଦୁଇ | | 5 | 2300 | ବେଆଇନ ଦଖଲ ନାରାୟଣ ନାହାକ,, ଓଗେର ମୁତାବକ ପୁଟ ନମ୍ବର, 167 । |
| 175 | ତରଳା ଦୁଇ | | 1 | 0000 | କବର ଦଖଲ କେସ୍ ନମ୍ବର 1476/84, , 1487/84 ହୁକୁମ ମୁତାବକ, ହୁକୁମ ମୁତାବକ ପୁଟନମ୍ବର 175, ଏକର 1.71 ଭୂସମ୍ପତ୍ତି ସମ୍ପର୍କରୁ, ଏକର 0.71 ଭୂସମ୍ପତ୍ତି ଖାରଜ, ଦାଖଲ ଖାତା ନମ୍ବର 2/16 ରେ । |
| 13 plots | | | 30 | 8900 | |

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 06/05/2026 11:09:13 IP :223.182.175.204



BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଚୋରଖୋଲ

ତହସିଲ : ଓଡଗାଁ

ଥାନା : ଓଡଗାଁ

ତହସିଲ ନମ୍ବର : 324

ଥାନା ନମ୍ବର : 118

ଜିଲ୍ଲା : ନୟାଗଡ଼

| | | | | | | |
|--|------|------|------------------------------|---|-----|--------------------------------|
| ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଂଶ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | | ଓଡିଶା ସରକାର ଖେତ୍ରାଂଶ ନମ୍ବର 1 | | | |
| 1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | | 4 | | | |
| 2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ | | | ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ । | | | |
| 3) ସ୍ୱତ୍ୱ | | | | | | |
| 4) ଦେୟ : | ଜଳକର | ଖଜଣା | ସେସ୍ | ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ | ମୋଟ | 5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ |
| | | | | | | |
| 6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ | | | | | | |
| BLANK SPACE FOR STAMPING | | | | | | |
| ଅତିମ ପ୍ରକାଶନ ତାରିଖ - 28/03/1984 | | | | | | |
| ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - | | | | | | |

| ଖତିୟାନର କ୍ରମିକ ନଂ : 4 | | ମୌଜା : ବୋରଖୋଲ | | | କିଲ୍ଲା : ନୟାଗଡ଼ | |
|-----------------------|------------------|--------------------------------|------|------|-----------------|-------|
| ପୁର ନମ୍ବର ଓ ଚକର ନାମ | କିସମ ଓ ପୁରର ଖଜଣା | କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି | ରକବା | | | ମତବ୍ୟ |
| | | | ଏ. | ଡି. | ହେକ୍ଟର | |
| 7 | 8 | 9 | 10 | | 11 | 12 |
| 13 ମାଟି ଗାଡ଼ିଆ | ପଥର ବଣି | | 1 | 1700 | | |
| 14 ମାଟି ଗାଡ଼ିଆ | ପଥର ବଣି | | 2 | 9800 | | |
| 40 ମାଟି ଗାଡ଼ିଆ | ପଥର ବଣି | | 0 | 2400 | | |
| 46 ମାଟି ଗାଡ଼ିଆ | ପଥର ବଣି | | 0 | 1000 | | |
| 115 | ପଥର ବଣି | | 1 | 2600 | | |
| 150 | ପଥର ବଣି | | 0 | 3000 | | |
| 162 | ପର୍ବତ ମୁଇ | | 41 | 8700 | | |
| 161 | ପର୍ବତ ମୁଇ | | 50 | 0000 | | |
| 159 | ପର୍ବତ ମୁଇ | | 24 | 3700 | | |
| 160 | ପର୍ବତ ମୁଇ | | 30 | 0000 | | |
| 166 | ପର୍ବତ ମୁଇ | | 34 | 6300 | | |
| 169 | ପର୍ବତ ମୁଇ | | 2 | 3800 | | |
| 174 | ପର୍ବତ ମୁଇ | | 32 | 6900 | | |
| 177 | ପର୍ବତ ମୁଇ | | 16 | 1200 | | |
| 178 | ପର୍ବତ ମୁଇ | | 29 | 2500 | | |
| 182 | ପର୍ବତ ମୁଇ | | 36 | 8100 | | |
| 180 | ପର୍ବତ ମୁଇ | | 40 | 0000 | | |
| 181 | ପର୍ବତ ମୁଇ | | 33 | 1200 | | |
| 189 | ପର୍ବତ ମୁଇ | | 25 | 4400 | | |

| | | | | | | |
|-----------------|-----------|--|------------|-------------|--|--|
| 190 | ପର୍ବତ ଗୁଲ | | 29 | 0600 | | |
| 191 | ପର୍ବତ ଗୁଲ | | 20 | 2500 | | |
| 192 | ପର୍ବତ ଗୁଲ | | 26 | 5000 | | |
| 177/196 | ପର୍ବତ ଗୁଲ | | 9 | 8800 | | |
| 193 | ପର୍ବତ ଗୁଲ | | 43 | 4400 | | |
| 185 | ପର୍ବତ ଗୁଲ | | 32 | 2500 | | |
| 25 plots | | | 564 | 1100 | | |

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 06/05/2026 12:07:07 IP :223.182.175.204

Khatiyon Page Print Pay Land Revenue

*True copy
attested
Achar, etc*

Translation of RoR of Concerned Plot

Schedule I Form No.39-A

KHATIYAN

Mouza : Chorkhol Tahsil : Odagaon
 Thana : Odagaon Tahasil No. : 324
 Thana No. : 118 District : Nayagarh

| | | | | | | | |
|---|--|-------------------------------|--------------|------|--|-------|--|
| Name of Zamindar and Khewat or Khatiyani Sl. No. | | Govt of Odisha, Khewat No - 1 | | | | | |
| 1) Khatiyani Sl. No. | | 6 | | | | | |
| 2) Name of the owner, Father's Name, Caste, and Address | | Rakhita Anabadi | | | | | |
| 3) Properties (Swatwa) | | <i>Rayati</i> | | | | | |
| | | Water Tax | Land Revenue | Cess | Passover cess and other cesses, if any | Total | 5. Gradually increasing Land Revenue details |
| 4) Payment/ Fee | | | | | | | |
| 6) Special References if any | | About Mutation cases | | | | | |

BLANK SPACE FOR STAMPING

Last Publication Date : 28.03.1984
 Rent Scheduled Date :

| Plot no. and name of circle | Type and Land Revenue of the plot | Details of the type and surrounding | Area | | | Comments |
|--------------------------------------|--|---|----------|------|---------|----------|
| | | | Acr e | D | Hectare | |
| 7 | 8 | 9 | 10 | | 11 | 12 |
| 76/197 | Jungle 2(Forest 2) | | 9 | 6500 | | |
| 176/198 | Jungle 2(Forest 2) | | 2 | 1600 | | |

Translation of RoR of Concerned Plot

Schedule I Form No.39-A

KHATIYAN

Mouza : Chorkhol Tahsil : Odagaon
 Thana : Odagaon Tahasil No. : 324
 Thana No. : 118 District : Nayagarh

| | | | | | | |
|---|---------------|-------------------------------|------|--|-------|--|
| Name of Zamindar and Khewat or Khatiyani Sl. No. | | Govt of Odisha, Khewat No - 1 | | | | |
| 1) Khatiyani Sl. No. | | 3 | | | | |
| 2) Name of the owner, Father's Name, Caste, and Address | | Abad Ajogya Anabadi | | | | |
| 3) Properties (Swatwa) | <i>Rayati</i> | | | | | |
| 4) Payment/ Fee | Water Tax | Land Revenue | Cess | Passover cess and other cesses, if any | Total | 5. Gradually increasing Land Revenue details |
| | | | | | | |
| 6) Special References if any | | About Mutation cases | | | | |

BLANK SPACE FOR STAMPING

Last Publication Date : 28.03.1984
 Rent Scheduled Date :

| Plot no. and name of circle | Type and Land Revenue of the plot | Details of the type and surrounding | Area | | | Comments |
|--------------------------------------|--|---|----------|------|---------|----------|
| | | | Acr e | D | Hectare | |
| 7 | 8 | 9 | 10 | | 11 | 12 |
| 176 | Taila 2 | | 13 | 0600 | | |

Translation of RoR of Concerned Plot

Schedule I Form No.39-A

KHATIYAN

Mouza : Chorkhol Tahsil : Odagaon
 Thana : Odagaon Tahasil No. : 324
 Thana No. : 118 District : Nayagarh

| | | | | | | |
|---|---------------|-------------------------------|------|--|-------|--|
| Name of Zamindar and Khewat or Khatiyani Sl. No. | | Govt of Odisha, Khewat No - 1 | | | | |
| 1) Khatiyani Sl. No. | | 4 | | | | |
| 2) Name of the owner, Father's Name, Caste, and Address | | Abad Ajogya Anabadi | | | | |
| 3) Properties (Swatwa) | <i>Rayati</i> | | | | | |
| 4) Payment/ Fee | Water Tax | Land Revenue | Cess | Passover cess and other cesses, if any | Total | 5. Gradually increasing Land Revenue details |
| | | | | | | |
| 6) Special References if any | | About Mutation cases | | | | |

BLANK SPACE FOR STAMPING

Last Publication Date : 28.03.1984
 Rent Scheduled Date :

| Plot no. and name of circle | Type and Land Revenue of the plot | Details of the type and surrounding | Area | | | Comments |
|--------------------------------------|--|---|----------|------|---------|----------|
| | | | Acr e | D | Hectare | |
| 7 | 8 | 9 | 10 | | 11 | 12 |
| 177/196 | Parbat 2 | | 9 | 8800 | | |

*True copy
attested
Akhand, H.V.*



BY REGD. POST

OFFICE OF THE DIVISIONAL FOREST OFFICER; NAYAGARH FOREST DIVISION, NAYAGARH
Email Id- dfo.nayagarh@odisha.gov.in, Phone:- 06753-252226.

Letter No. 6598 / RTI Cell - 1311/2024

Dated, Nayagarh, the 27 August, 2024.

To

✓ Sri Lingaraj Samantray
S/O- Late Khali Bairiganjan
At- Bajrakot
P.O- Baunsagarh
P.S- Ranpur
Dist.- Nayagarh
Pin- 752026.

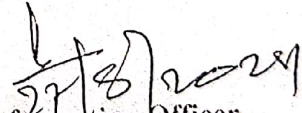
Sub: - Reply to RTI application dt. 09.08.2024 of Sri Lingaraj Samantray, under RTI Act, 2005.

Sir,

The reply sought for by you vide your RTI application dated 09.08.2024 received in RTI Cell on dtd. 27.08.2024 from Section -in- Charge 4F (Misc.) Section pertaining to Nayagarh (T) Division, Odisha is send herewith.

Encl: - 01 (One) Page.

Yours faithfully,


Public Information Officer,
O/o the D.F.O, Nayagarh.

True copy
attested
Achar, etc

To

The Public information officer,
O/o the D.F.O Nayagarh Division.

Sub:- RTI Application dated 09.08.2024 of Sri Lingaraj Samantaray under Section 6(1) of RT Act-2005.

Sir,

With reference to the above cited subject, the required information regarding RTI application dated 09.08.2024 of Sri Lingaraj Samantaray under Section 6(1) of RTI Act-2005 of all the information as per Rule detailed below.

- (1) Has any permission been given from your office for construction of Baisnab Devi Temple and other civil construction in Jamuban Mundia of Charkhol Area Saradhapur Gram Panchayat under Odagaon Tahasil.: **not related to this division.**
- (2) Please provide the detail information of application copy and forest land clearance permission copy from your good office regarding construction of Baisnab Devi Temple & other civil construction in Jamuban Mundia of Saradhapur G.P under Odagaon Tahasil.: **not related to this division.**

Yours faithfully,

Pandha
29-08-2024
Section in charge of
Miscellaneous Section.



OFFICE OF THE TAHASILDAR, ODAGAON

Tel.No. 06753-260050

(E-mail id-tahasildar.odagaon@gmail.com)

Letter No. 3420 Dt. 20.09.24

To

Sri Lingaraj Samantray
S/o-Late Khali Bairiganjan
At-Bajrakot, Po-Bansagarh
Ps-Ranpur, Dist-Nayagarh
Pin-752026

Sub: Supply of information under RTI Act-2005
RTI Case No.14/2024

Ref: Your application dated dt.12.08.2024

Sir,

In inviting a reference to the subject cited above, I am to submit herewith the required information supplied by the concerned Section For your kind information (Xerox copy enclosed).

This is for your kind information and necessary action.

Yours faithfully,


Public Information Officer
Odagaon, Tahasil



Public Information Officer
Odagaon Tahasil

To

The Tahasildar, Odagaon

Sub! - Supply of information under RTI Act 2005
RTI Case No 14/2024 Applied by Sri Lingaraj Samantray

Ref! Office letter No 2926 Dated: 21.08.24

Sir,

With reference to the subject cited above, I am to say that after verification of documents there is no information regarding permission of construction of Barisab Devi Temple and other civil construction in Jamban munda of Charhol Area of Saradheswar Gram Panchayat. In G & M Section files.

This is for your kind information & necessary action.

odagaon
23.09.24

Yours faithfully
Nihar Ranjan Sethi
JRA

E-Mail: rospcb.berhampur@ospcboard.orgWebsite: www.ospcboard.org**REGIONAL OFFICE****STATE POLLUTION CONTROL BOARD, ODISHA**

(Department of Forest, Environment & Climate Change, Government of Odisha)

2nd Floor, New Division Office, IDCO, Berhampur Division,
Industrial Estate, Berhampur, Dist. Ganjam-760 008, Odisha, IndiaNo. 406 / Estt. 36/ 2014 (F.Y. 2025-26)

BY SPEED POST

Dt. 10/02/2026Asst. Env. Scientist &
Public Information Officer

To

Shri Dillip Kumar Samantaray
S/o- Shri Lingaraj Samantaray
At- Bajrakot, P.O.- Baunsagarh,
P.S.- Ranpur, Dist.- Nayagarh, 752026 (Odisha)**Sub: Information under RTI Act, 2005- Reg.**Ref: Your application received by the PIO on 19.01.2026 on transfer from the PIO, SPC Board,
Bhubaneswar, Odisha vide letter no. 695 dtd. 16.01.2026 under RTI Act, 2005.

Sir,

With reference to the subject cited above, Please refer to your application requesting information regarding "CTO & CTE in favour of Mata Baishnodevi & Kaal Vairab temple in Jamaban Mundia of Chorkhol revenue village under Odagaon tahasil, Nayagarh district.". There is no information available under jurisdiction of Regional Office, SPC Board, Odisha, Berhampur.

This is for your information.

Yours faithfully,

Public Information Officer
State Pollution Control Board, Odisha
Berhampur- Gm

Memo No. _____/Dt. _____

Copy forwarded to PIO, SPC Board, Bhubaneswar, Odisha with reference to letter no. 695 dtd. 16.01.2026 under RTI Act, 2005 for kind information.

Public Information Officer

Public Information Officer
State Pollution Control Board, Odisha
Berhampur- Gm.

True copy
attested
Richard, Adv



ANNEXURE - 4 SERIES



True copy
attested
Richard, ADV



**SHRI MATA BAISHNODEBI
CHARITABLE TRUST**

ଶ୍ରୀ ମାତା ବୈଷ୍ଣୋଦେବୀ ଚାରିଟେବୁଲ୍ ଟ୍ରଷ୍ଟ

ବାଇକ୍ ନଂ ତାରିଖ.....

RS - ଏହି ରସିଦ୍ ଗା ଘଣ୍ଟା ପାଇଁ ବଳବତ୍ତର
ସମୟ-1/80

ସାକ୍ଷର
[Signature]

ଆପଣଙ୍କ ଦାନ ମଝିର କାର୍ଯ୍ୟରେ ଲାଗିବ ।

Translation of Money Receipt

SHRI MATA BAISHNODEBI CHARITABLE TRUST

Bike No. 5461

Date

RS – 10/-

This receipt is valid for 3 hours.

Time : 1.20

Your donation will be used in **the** temple.

13/6
Signature

*True copy
attested
Achar, H.V.*

English Translation of News Published in Daily Odia News
Paper Dainik Asha (Dated 19.11.2025)

Odgaon Panchayat Samiti 10th General Meeting held

*Road to Baishodevi Temple to be built at a cost of
Rs 9.60 crore*

Special coordination meeting on MRNEGA Yojana on 25th

Odgaon 18/11 (ANS); Nayagarh district Odgaon Panchayat Samiti Chairman Loknath Sahu presided over the 10th general meeting held at the block assembly hall on Tuesday. Vice-Chairman Mira Nayak, Community Development Officer Jitendra Kumar Nayak, Odgaon Community Health Officer, Niranjana Das, Jilla Parishad Member Jhili Pradhan, Birja Laxmi Sahu, Ranpur MLA representative Lingaraj Patra along with Sarpanch Samiti members of all the panchayats of the block and various departmental officers participated in the discussion. It was decided that a special coordination meeting related to the MNREGA scheme will be held on the 25th to speed up the work under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The Chairman directed the administrative officers and employees to ensure that there is no lack of cooperation from the administration to complete the rural housing construction work under the Pradhan Mantri Awas Yojana and Antodaya Yojana on time. While funds were sanctioned for electricity supply to 121 Anganwadi centers, today's meeting drew the attention of the Electricity Department to cooperate in completing the work at the earliest. 15 days have passed since the money was collected. However, Shikharpur While the meeting was discussing the issue of non-supply of electricity to Kalyani Mandap, there were complaints of water leakage from the Shikharpur pipe, water supply disruption due to solar problems in Patna, Rohibakan Harijan Sahi, Nanigiri and Kainphulia. However, some of them have been repaired and others will be repaired soon, the departmental engineer told the meeting. **At a cost of Rs 9.6 crore, an 8-km road will be constructed from the Bamboo Garhiya East Road to Nath Palli Raya Gajendra Palli to Baishodevi Temple.** In addition, Rs 4.8 crore has been allocated for the construction of a 4 km road from Kural East Road to Bhaya Bad Bhuin Pathia, while brick construction work will begin on the road connecting Lobas from Shaliasri and Guda Budhiani, Gaudaput and Jadmpur from Dhalakei, the Rural Development Engineer said. Among others, senior Sanyasi Pradhan, Antaryami Sahu, Bhagwat Sethi and Sasmita Patra among others sarpanchs and committee members were present.

*True copy
attested
Ashand, #1V*

Bhubaneswar G.P.O. 47
 SP-D EO/9138/7626IN
 16-01-2026 18:48:47
 To: ACS FOREST, Odisha - 751001
 Bhubaneswar, ODISHA - 751001
 From: DK SAMANTARAY-752024
 (Base:19.00)

Bhubaneswar G.P.O.
 SP-D EO/9138/7612IN
 16-01-2026 18:49:18
 To: TR SECRETARY REVENUE, Odisha - 751001
 Bhubaneswar, ODISHA - 751001
 From: DK SAMANTARAY-752024
 (Base:19.00)

ANNEXURE - 6 SERIES

To,

1. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fsec.or@nic.in
2. Principal Secretary, Department of Revenue and Disaster Management, Government of Odisha, Secretariat Building, Bhubaneswar -751001, revsec.od@nic.in
3. District Collector, Nayagarh, At/po- Nayagarh, Odisha -752069, dm-nayagarh@nic.in
4. Divisional Forest Officer, Nayagarh. At/Po/Dist-Nayagarh, Odisha, PIN-752069, email: dfo.nayagarh@odisha.gov.in
5. Tahasildar, Odagaon, At/Po - Odagaon, Dist - Nayagarh, Odisha, PIN - 752081, email: tah.odagaon@nic.in
6. Block Development Officer, Odagaon, At/Po - Odagaon, Dist - Nayagarh, Odisha, PIN - 752081
7. Superintendent Engineer, Rural Works, Nayagarh Division, At-Nabaghanapur (Near DRDA Office), At/Po/Dist- Nayagarh, Odisha, PIN - 752070
8. Member Secretary, State Pollution Control Board, A/118, Unit - 8, Nilakantha Nagar, Bhubaneswar, PIN- 751012. Email : member.secy@ospboard.org
9. Member Secretary, State Environmental Impact Assessment Authority(SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, PIN-751022, Email: seiaaodisha@gmail.com

Received

12/01/26

Section Officer
 Nayagarh Division

सिंधी 5-0 752069
 Bhubaneswar, Odisha - 751001
 16-01-2026 18:48:47
 To: THE COLLECTOR AND DISTRICT PRINCIPAL SECRETARY, NAYAGARH, ODISHA - 752069
 From: Dillip Kumar Samantaray, Nayagarh, Odisha - 752026
 Re: THE COLLECTOR AND DISTRICT PRINCIPAL SECRETARY, NAYAGARH, ODISHA - 752069

Subject: Representation seeking urgent intervention against illegal construction of "Baishnodebi Temple" on hilltop at Jambuban Mundia, Charkhol area, Saradhapur Gram Panchayat, Odagaon Tahasil, Nayagarh District, Odisha, causing large-scale environmental degradation and pollution.

Dear Sir,

I, Sri Dillip Kumar Samantaray, S/o Lingaraj Samantaray, resident of Bajrakot, Po-Baunsagarh, PS- Ranpur, Dist-Nayagarh, Odisha, PIN-752026 most respectfully submit this representation seeking your immediate intervention in a matter involving blatant and continuing violations of environmental laws.

Facts of the Case :

1. A temple named "Baishnodevi Temple" and Kaal Bhairab Temple has been recently constructed on the hilltop of Jamuban Mundia, located in

Received
 13.01.26

DESPATORE
 Rural Works Division
 Nayagarh.

True copy
 attested
 Achard, etc

16 JAN 2026

STATE ENVIRONMENTAL ASSESSMENT AUTHORITY
 16-01-26

Charkhol Mouza of Saradhapur Gram Panchayat under Odagaon Tahasil, Nayagarh District, Odisha. It is constructed and managed by a trust named Shri Mata Baisnodevi Temple Trust.

2. Prior to the construction of the said temple, standing trees on the hilltop were illegally felled, and the hilltop was leveled by removal of natural rocks, resulting in irreversible damage to the natural geomorphology and ecosystem.
3. Further, for the purpose of providing access to the hilltop, forest land was illegally cleared, and thousands of trees were cut to construct a road, without obtaining any prior clearance or approval under Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 and EIA Notification, 2006.
4. No Environmental Clearance (EC), Consent to Establish (CTE), or Consent to Operate (CTO) have been obtained from the competent authorities, including the Odisha State Pollution Control Board.
5. At present, thousands of devotees and visitors are visiting the site daily/regularly and loudspeaker used by the temple administr leading to Air pollution due to vehicular movement, Water pollution due to unregulated disposal of plastic waste, food waste, and sewage in the hill top as there are cooking of food for thousands people by the temple administration, Noise pollution and ecological disturbance and Increased risk of landslides, soil erosion. There are visible numbers of wild animals in the said forest area and but due to human intervention into the forest, there is threat to their life. The following lands are used by the temple administration for various purposes by damaging natural form of the forest and other land and creating pollution;

- | | |
|---|---|
| 1 | Khata – 6, Plot – 176/198, Mouza- Charkhol, Land type - Jungle 2 , Area in Ac – 2.160 Khata – 6, Plot – 76/197, Mouza- Charkhol, Land type - Jungle 2 , Area in Acre – 9.650 After cutting of trees leveling of the forest land, a road is constructed to the parking place of the Temple. |
| 2 | Khata – 4, Plot – 177/196, Mouza- Charkhol, Land type - Parbat 2(Hill) , Area in Acre – 9.880 - Walking path to the temple and construction of Mata Vaishno Devi Temple at hill top at one side and Kaal Bhairab Temple on another side by cutting of trees and leveling of mountain without any approval or permission. |
| 3 | Khata – 3, Plot – 176, Mouza- Charkhol, Land type - Taila 2 , Area |

in Acre – 13.060 - Construction of Road for walking path from vehicle parking area to Vaishno Devi temple at the hill top. It is also used for construction of small temple of Mata Baisho Devi at foothills after felling of trees and leveling of land.

6. The entire activity reflects a gross abuse of religious sentiment to justify environmental destruction, which is impermissible under settled principles of environmental law and sustainable development.
7. The acts complained of amount to violations of Environment (Protection) Act, 1986, Forest (Conservation) Act, 1980, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.

Prayer:

In view of the above facts and circumstances, I humbly request to your good office to:

1. Conduct an immediate site inspection at Jamuban Mundia hilltop and surrounding forest areas and initiate proceedings against the persons/authorities responsible for illegal tree felling, hill cutting, and road construction.
2. Direct immediate stoppage of further construction and activities at the site and direction removal of unauthorized construction.
3. Assess environmental damage caused and impose environmental compensation as per law.
4. Direct restoration and afforestation measures under expert supervision.
5. Take all other steps deemed fit in the interest of environmental protection and rule of law.

Place: Rampur

Date: 12/01/2026

Sirchulla S.O 752002
 200444389108IN, IVR No: 606044389108
 12-01-2026 12:44:02, Country IN
 To: THE TAMILNADU
 GOVT., MADRAS, 752001
 From: D K SAMANTARAY
 MADRAS, MADRAS, 752001
 Base Amt: 47.000 E0604439108IN
 To: THE TAMILNADU
 P.No: 08

Yours Sincerely,

D K Samantaray

Dillip Kumar Samantaray

Sirchulla S.O 752002
 200444389108IN, IVR No: 606044389108
 12-01-2026 12:44:51, Country IN
 To: THE TAMILNADU
 GOVT., MADRAS, 752001
 From: D K SAMANTARAY
 MADRAS, MADRAS, 752001
 Base Amt: 47.000
 To: THE TAMILNADU
 P.No: 08 E0604438986IN

True copy
 attested
 Richard, Adv



**GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT**

No. FE-PRO-FPRO-0004-2026 2498 / FE&CC, Date. 02 FEB 2026

From

S. R Pradhan, IAS
Additional Secretary to Government.

To

The PCCF & HoFF, Odisha,

Sub: Representation of Shri Dillip Kumar Samantaray, Advocate and Environment Protection Activist.

Sir,

In enclosing a copy of the Dak No.1747, Dated-19.01.2026, Dak No.1839, Dated-19-01-2026 and letter Letter No.1745/R&DM, 13-01-2026 of Revenue & DM Department on the subject cited above, I am directed to request you to kindly enquire into the matter and take necessary action along-with furnish Action taken report to this Department at the earliest for kind appraisal of the Government.

This may please be treated as **PRIORITY**.

Encl: As above

Yours faithfully,

[Signature]
31/01/2026

Additional Secretary to Government

Memo No. 2499 / FE&CC., Dated 02 FEB 2026

Copy along with enclosure forwarded to the DFO, Khordha Forest Division/ DFO, Nayagarh Forest Division for information and necessary action.

Additional Secretary to Government.

Memo No. 2500 / FE&CC., Dated 02 FEB 2026

Copy forwarded to the Deputy Secretary to Govt., Revenue & DM Department with reference to his letter No.No.1745/R&DM, 13-01-2026 for information.

Additional Secretary to Government

True copy
attested
Acharj, ADV



FORM OF VAKALATNAMA**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.

/ 2026 / EZ**BETWEEN**

Sri Dillip Kumar Samantaray

... Applicant(s)

-VERSUS-Shri Mata Baishnodebi Charitable Trust & Ors
... Respondents**KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We**

Sri Dillip Kumar Samantaray, S/o Lingaraj Samantaray, resident of Bajrakot, Po-Baunsagarh, PS- Ranpur, Dist-Nayagarh, Odisha, PIN-752026 Applicant / Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid OA/Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand,

BCE - O-269-2023

M- 7008816891

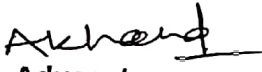
Plot No. 6F-1030, Sector-9, CDA, Cuttack - 753014

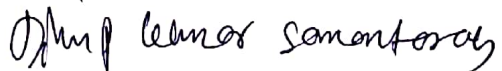
Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE... 01.05......2026

Received from the executants(s)
satisfied and accepted as I hold
no brief for the other side

Accepted as above.


Advocate



SIGNATURE OF EXECUTANTS